CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH, JABALPUR

Review Application No. 61 of 2004
(In O.A. No. 770 of 2000)

Jabalpur, this the 3rd day of September, 2004

Union of India and two others ... Applicant

Versus

Kailashchand Solanki ... Respondents

O R D E R (In Circulation)

By Madan Mohan, Judicial Member -

This review application has been filed to review the order passed by the Tribunal on 6th May, 2004 in OA No. 770/2000.

2. In the present RA, no clerical error or glaring mistake has been pointed out by the applicant. It is the settled legal position that the review proceedings are to be strictly confined to ambit and scope of Order 47 Rule 1 of CPC. In exercise of the jurisdiction under Order 47 Rule 1 of CPC it is not permissible for an erroneous decision to be reheard and corrected. It must be remembered that a review petition has a limited purpose and cannot be allowed to be an appeal in disguise. The Hon'ble Supreme Court in the case of Union of India Vs. Tarit Ranjan Das, 2004 SCC (L&S) 160 held that "Administrative Tribunals Act, 1985 S. 14 - Review - Scope - the Tribunal cannot act as an appellate court while reviewing the original order."

3. In view of the foregoing, we do not find any merit in this RA, and the same is accordingly rejected at the circulation stage itself.

(Madan Mohan)
Judicial Member

(M.P. Singh)
Vice Chairman

"SA"